

FIR No. 27/2019

PS: Wazirabad

State Vs. Vijay @ Sunil @ Munna

U/s 15/61/85 NDPS Act

14.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. S. S. Kaprawn, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular bail filed on behalf of accused Vijay @ Sunil @ Munna in case FIR No. 27/2019.

The bail application has been preponed for hearing for today. It emerges that reply is still awaited. Reply, if any, be filed on or before the next date of hearing.

For reply and consideration, put up on 21.07.2020.

N. A. Perveen
(Neelofer Aqida Perveen)
ASJ (Central)THC/Delhi
14.07.2020

FIR No. 179/2019
PS: Wazirabad
State Vs. Kamlesh
U/s 304B/498A/34 IPC

14.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Chetan Pangasa, counsel for accused-applicant (through video conferencing)

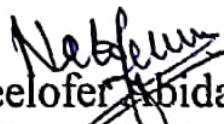
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail of 45 days filed on behalf of accused Kamlesh in case FIR No. 179/2019 invoking guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 20.06.2020.

Reply to the bail application filed. However, previous involvement report in respect of the accused-applicant not filed. Same be filed on or before next date of hearing.

Let custody certificate and conduct report of the accused-applicant Kamlesh be also called for from Jail Superintendent.

For report and consideration, put up on **18.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.07.2020

FIR No. 79/2018
PS: Burari
State Vs. Ranjeet
U/s 302/34 IPC

14.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Paramjeet, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for extension of interim bail for further period of 45 days filed on behalf of accused Ranjeet in case FIR No. 79/2018.

The accused-applicant is granted interim bail of 45 days on 1.6.2020 as per the guidelines issued by the HPC of H'ble the High Court of Delhi for release of under trial prisoners on interim bail of 45 days in order to decongest the prisons in Delhi which period is to expire on 15.7.2020.

It emerges that the High Powered Committee in its meeting dated 20.06.2020 had recommended for the extension of the interim bails by a further period of 45 days where the interim bails in the first instance were granted as per the guidelines issued from time time to time by the HPC in the wake of outbreak of Covid-19 pandemic in order to decongest the prisons in Delhi and the H'ble High Court of Delhi accepting the



recommendations vide order dated 22.6.2020 has granted a blanket extension by a further period of 45 days in respect of interim bails granted under the several guidelines of the HPC. The recommendations accepted and the directions passed in the WP(C) No.3080/2020 are as under:

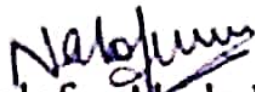
“ interim bail period of 45 days in respect of some UTPs is going to expire on 23.06.2020 and for other it shall expire in coming days of June, 2020 and in the subsequent weeks of July, 2020 but situation of pandemic is still the same and it may not be possible to predict definite date for resumption of normal functioning of Court system, so HPC was of the opinion that the interim bail so granted to 2651 UPTs till 20.06.2020 by the respective CMMs/MMs needs to be extended for a further period of 45 days. It was also noted by the committee that in the present scenario, it may not be possible to move individual applications before concerned CMMs/MMs by Legal Aid Counsel, so the matter was placed before this Court for considering the extension of interim bail of 2651 UTPs on judicial side.

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Accordingly, it is ordered that the interim bails for a period of 45 days granted to 2651 UTPs, in view of the recommendations of High Powered Committee dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020, 18.05.2020 and 20.06.2020 and on the basis of orders in WP (C) No. 2945/2020 titled as Sobha Gupta & Ors. V. Union of India & Ors. are hereby extended by another period of 45 days from the date of their respective expiry of interim bails on the same terms and conditions.....”



The prayer for extension, therefore, is rendered infructuous in the wake of the directions issued by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr. Dated 22.06.2020 vide which accepting the recommendation of High Powered Committee dated 20.06.2020, the interim bail for a period of 45 days granted to 2651 UTPs as per High Powered Committee criteria has been ordered to have been extended by another period of 45 days from the date of the respective expiry on the same terms and conditions. Case of the accused-applicant is covered under the blanket order of Hon'ble High Court dated 22.06.2020 of extension of interim bails. There arises no necessity by this Court to pass individual extension orders separately in every such case covered under the blanket order extending interim bails granted as per Covid-19 criteria by further period of 45 days. Application is disposed of as infructuous in terms of order dated 22.06.2020 passed by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.07.2020

FIR No. 222/2017
PS: Crime Branch
State Vs. Guddu Khan
U/s 18 (b) NDPS Act

14.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Ms. Indu Kaul, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail under Section 439 CrPC filed on behalf of accused Guddu Khan in case FIR No. 222/2017.

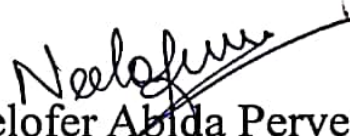
Reply of the IO is received. It is reported that the medical record annexed with the application does to pertain to the father of the accused-applicant but to one Nazimullah Khan.

Ld. Counsel for accused-applicant submits that the present application for interim bail has been filed inadvertently as it was not disclosed to her that accused-applicant has already been granted interim bail and when on the last date of hearing it was observed by the Court that interim bail has already been granted to the accused-applicant in the month of June, 2020, she verified and she came to know that interim bail has been granted on 06.06.2020, however, relatives of the accused-applicant, pursuing the matter on his behalf were not aware of the order. Ld. Counsel further submits that the relatives of the accused-applicant have also

Nazimullah Khan

disclosed that inadvertently they handed over documents pertaining to another relative and not in respect of the father of the accused-applicant. Ld. Counsel submits that in view thereof, she wants to withdraw the present application for grant of interim bail.

In such circumstances, the present application for grant of interim bail on behalf of accused Guddu Khan in case FIR No. 2220/17 is dismissed as withdrawn.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.07.2020

FIR No. 32/2019

PS: Prasad Nagar

State Vs. Kamal Kishore

U/s 302/323/341/147/148/149 IPC and 25 Arms Act

14.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

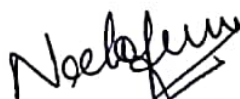
Sh.Vineet Jain, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail for 30 days on behalf of the accused-applicant namely Kamal Kishore in case FIR No. 32/2019 on the ground of illness of the sister of accused-applicant.

Let medical documents annexed with the application be verified.

For report and consideration, put up on **17.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.07.2020

FIR No. 243/2017

PS: Burari

State Vs. Deepak

U/s 302/380/411/201/120B/34 IPC & 25 Arms Act

14.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh.Arvind Vats, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

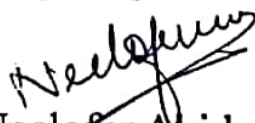
This is an application under Section 439 CrPC for grant of bail on behalf of accused Deepak in case FIR No. 243/2017 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

IO has reported that the accused-applicant besides the present case FIR is also involved in case FIR No. 245/2017 PS Burari.

Ld. Counsel for accused-applicant contends that he has no connection whatsoever with case FIR No. 245/2017 which has been clubbed for the purposes of trial alongwith the present case FIR.

Custody certificate and conduct report not received from Jail. Same be called from Jail Superintendent for 18.07.2020.

For report and consideration, put up on **18.07.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.07.2020

FIR No. 491/2017
PS: Timarpur
State Vs. Shiv Kumar
U/s 302/323/341/304/34 IPC

14.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Ajay M. Lal, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

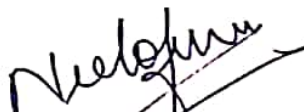
This is an application for grant of interim bail on behalf of accused Shiv Kumar in case FIR No. 491/17 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Report in respect of accused Shiv Kumar is received from Jail Superintendent to the effect that accused Shiv Kumar is in custody in the present case from 26.02.2018 and that his over all conduct in jail is satisfactory / good and he has not been awarded any punishment in jail today. As per report received from the IO, accused-applicant is not involved in any other case.

In such facts and circumstances relying upon the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of undertrial prisoners for 45 days interim bail in order to decongest the prisons in Delhi in the wake of out break of covid-19 pandemic, and as the accused-applicant fulfills all the criteria



prescribed under the guidelines, **interim bail for 45 days is granted to the accused Shiv Kumr in case FIR No. 491/2017 on furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of the Jail Superintendent concerned** and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO. That the accused-applicant shall not leave the territorial limits of NCT Delhi without prior intimation to the IO concerned.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
14.07.2020

FIR No. 491/2017
PS: Timarpur
State Vs. Gaurav Sharma
U/s 302/323/341/304/34 IPC

14.07.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Counsel for accused-applicant (through video conferencing)


Hearing conducted through Video Conferencing.

This is an application for grant of release of jamatalashi articles on behalf of accused Gaurav Sharma in case FIR No. 491/17.

Reply of IO to the application received. It is reported by the IO that at the time of arrest, on the personal search of accused Gaurav Sharma, one mobile phone, one black purse containing driving license, metro card, registration certificate, PAN Card, bank debit and credit card and cash of Rs.1670/- were recovered. Ld. APP submits that the personal search articles are not required for the purposes of trial and that the chargesheet has already been filed upon completion of investigation..

In view thereof, application is allowed and it is directed that one mobile phone, one black purse containing driving license, metro card, registration certificate, PAN Card, bank debit and credit card and cash of Rs.1670/- recovered on the personal search of the accused Gaurav Sharma, be released to him against receipt and on proper identification as per rules.

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
14.07.2020